

2. Answer to (a) was given after collecting the necessary material from the State Government, who had reported that no such incident had either been reported or had come to notice. As regards (b) & (c) an assurance was given. Subsequently, however, the State Government has reported that further enquiries have revealed that Khaliyans of some Harijans had been set on fire by a Brahmin, as a result of enmity.

3. In the light of the information now furnished by the State Govern-

ment the following correction may be made in the reply given earlier to the unstarred question :—

For '(a) No such incident has come to the notice of the State Government'.

*Substitute*:—Yes. A Khaliyan in which grains of 35 Harijan families had been kept was set on fire by a Brahmin, due to enmity.

For part (b) & (c) the information is as under :

- (b) whether the incidents of inhuman atrocities on backward classes by the Caste Hindus in Madhya Pradesh are on the increase;
- (c) if so the action taken by Government to check them?

According to the State Government there is no indication that incidents involving backward classes and Caste Hindus in Madhya Pradesh are on the increase.

Does not arise.

(4) CORRECTION OF ANSWER TO UNSTARRED QUESTION No. 5466, DATED 23-8-1968 REGARDING CONDUCT OF S.D.M., SADAR (TRIPURA)

the Minister of Education to the following matter of urgent public importance and request that he may make a statement thereon :—

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

The following answer was given to part (d) of the unstarred Q. No. 5466 on 23-8-1968 :

- (d) It is not possible to give information on this point as a certified copy of the Judgement has not yet been received by the Government of Tripura.

The above answer may be substituted by the following :

- (d) A certified copy of Judgement of Judicial Commissioner was received by the Govt. of Tripura on 22nd August, 1968 and the contents of the Judgement are being examined for necessary action.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

NON-IMPLEMENTATION OF KOTHARI COMMISSION RECOMMENDATIONS

SHRI JYOTIRMOY BASU (Diamond Harbour) : I call the attention of

Non-implementation of Kothari Commission recommendations on Primary teachers etc. in U.P., Bihar, West Bengal and other States.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : The recommendations of the Education Commission in respect of the remuneration of school teachers are divided into three parts :—

- (1) There should be a minimum scale of pay for school teachers in all parts of the country and it should be left open to individual States to adopt these or higher scales of pay in accordance with local conditions;

- (2) The minimum scale of pay for school teachers who are matriculates and have received two years of training should be Rs. 150-250 with a selection grade of Rs. 250-300 for 15 per cent of the cadre; and for trained graduates the scale of pay should be Rs. 220-400 with a selection grade of Rs. 400-500 for the same percentage of the cadre. These